

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4381**

TO BE ANSWERED ON THE 08TH JANUARY, 2019 / PAUSHA 18, 1940 (SAKA)

KIDNAPPING OF TRIBAL WOMEN

4381. SHRI B. SENGUTTUVAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Ministry has taken cognizance of the reports appearing in the media regarding tribal girls from the State of Jharkhand being regularly kidnapped and forced into slavery to serve as surrogate mothers to produce children in Delhi;**
- (b) if so, whether any mafia-like gang is involved in this kind of trafficking;**
- (c) if so, whether any criminal case has been registered under relevant penal provisions of IPC and culprits have been arrested;**
- (d) if so, the number of such cases registered during the last three years; and**
- (e) the measures taken to ensure that no kidnapping of tribal women takes place?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) : The Jharkhand Police and Delhi Police have informed that no such incident has been reported in the Police, so far.

(b) to (d): Do not arise.

(e): 'Police' is a State subject under Seventh Schedule to the Constitution of India and as such registration, investigation and prevention of crime of human trafficking, kidnapping of girls etc. are the responsibility

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of State Governments. However, the Ministry of Home Affairs has issued various advisories to the States and UTs on human trafficking and crime against women from time to time. These advisories are available at MHA's website: www.mha.gov.in.
